

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

CP (IB) No.60/Chd/Hry/2023

IN THE MATTER OF:

Bank Of Maharashtra Through Nitin Narang ... **Applicant**

Versus

Vinod Saini ... **Personal Guarantor**

Under Section: 95, IBC 2016

Order delivered on 10.06.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Applicant : Mr. Viren Sharma, Advocate

For the Personal Guarantor : Mr. Manoj Makkar, Advocate

ORDER

Heard the submissions made by the counsel for the applicant as well as counsel for the respondent-Personal Guarantor. Counsel for the respondent-Personal Guarantor has prayed for grant of short time for filing the vakalatnama as well as objections. 10 days' time is granted for filing the same subject to payment of Rs.10,000/- as costs to be deposited in the Prime Minister's Relief Fund. Let the matter be posted to 16.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**